

[Shrimati Basavarajeswari]

Sir, the required information and the details which were furnished by the sugar factories were forwarded to the Central Government for early decision. So far the financial assistance has not been provided to these sugar factories. As they have been suffering greatly it is necessary that the Central Government should process their applications immediately and provide the financial assistance from the Development Fund for the purpose of developing sugarcane in the State.

I hope and trust that the hon. Minister will look into the case seriously and help in expediting the matter.

(v) **Need for amendment in Judicial Service Recruitment Rules to ensure 20% reservation for women in the Service.**

SHRI SHANTARAM NAIK (Panaji) : The Government of India and the Governments of various States and Union Territories are making every effort to see that justice is delivered speedily and efficaciously and in that, the burden on average litigants is reduced to the minimum.

In this respect, establishment of Lok Adalats throughout the country, commencing of Legal Aid Schemes to the poor and abolition of court-fee are some of the steps being stressed upon by the Central as also State/Union Territory Governments.

However, in the matter of dispensation of justice, I would like the Government of India as also State/Union Territory Governments to consider the appointment of more women judges in the various courts. It is my feeling that as it is largely believed that in the treatment of sick patients, women are best suited, similarly, rendering of justice to aggrieved parties who in a way injured, a woman with a more balanced and cool mind can do equal justice compared to a man, if not better.

I, therefore, request the Government of India to make a revolutionary change in the Recruitment Rules relating to the recruitment of judicial officers and see to it that at least

20% posts of judicial officials right from the post of Civil Judge, Junior Division to Supreme Court Judge, are reserved for Women.

(vi) **Demand for a Doordarshan Kendra with Studio Facilities at Jammu.**

SHRI JANAK RAJ GUPTA (Jammu) : Jammu is the Capital of J&K State and provincial headquarters of Jammu province situated at the lower Shivaliks, it has a distinct topography socioeconomic conditions and a rich cultural heritage shared by the people in the adjoining areas of Punjab and Himachal as also across the border in Pakistan occupied areas of J. & K. Having been a centre of art, culture and literature, it has been producing artists whose talent is shown on these silver screen. It has beautiful scenic spots and tourist resorts whose captivating charm has often been exploited by the film industry. The programmes telecast in the National hook up do not cater to the peculiar agricultural and socio-economic needs of the rural areas of Jammu region.

I would like to urge upon the Minister of Information and Broadcasting to set up a Doordarshan Kendra with studio facilities at Jammu so that the local talented culture is promoted and encouraged.

(vii) **Demand for a rail-cum-road bridge on the river Krishna connecting Repalle and Machilipatnam.**

SHRI N. VENKATA RATNAM (Tenali) : Two important districts of Andhra Pradesh, Krishna and Guntur, are separated by River Krishna, connecting bridges are existing only at Vijayawada, which is more than 125 kms from the places where Krishna River flows into the sea of Bay of Bengal.

Railway lines on each side of the river are unconnected. Two important places, Rapalle on Guntur side and Machilipatnam on Krishna side, are separated by Krishna River just by 4 to 5 kms.